

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 14920/2026

[Arising out of impugned final judgment and order dated 07-07-2026 in CRLA No. 137/2026 passed by the High Court of Delhi at New Delhi]

ATHAR KHAN

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI

Respondent(s)

IA No. 239571/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 239573/2026 - EXEMPTION FROM FILING O.T.

IA No. 243773/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 239575/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 19-08-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARAVIND KUMAR

HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) :Mr. Raju Ramachandran, Sr. Adv.

Ms. Fauzia Shakil, Adv.

Mr. Ahmad Ibrahim, Adv.

Ms. Varisha Sharma, Adv.

Ms. Shruti Narayan, Adv.

Mr. Aryan Deol, Adv.

Mr. M Huzaifa, Adv.

Ms. Ayesha Zaidi, Adv.

Ms. Nida Khan Salim, Adv.

Mr. Ujjwal Singh, AOR

For Respondent(s) :Mr. D.P Singh, ASG

Ms. Shreya Dutt, Adv

Ms. Garima Saxena, Adv

Mr. Pranjal Singh, Adv

Mr. Anmol Chandan, Adv

Mr. Satitya Anand, Adv

Mr. Kartikeya Asthana, Adv

Dr. N. Visakamurthy, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

Issue notice. Dr. N. Visakamurthy, learned AOR, accepts and waives service of notice on behalf of respondent-State.

List after eight weeks.

**(DEEPANSHU)
SENIOR PERSONAL ASSISTANT**

**(AVGV RAMU)
COURT MASTER (NSH)**